

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-364 (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

**NAME OF THE COMPANY: M/s Vesuvius India Ltd. Vs. M/s Fenace Auto Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. Punkaj Jain, IRP

**ORDER**

A communication has been received from the IBBI proposing the name of Mr. Punkaj Jain, IRP, who is present in court as the IRP. His is accordingly being confirmed by this Bench as the IRP and is directed to take immediate steps as required under the Code. Details of the IRP are as under:-

Mr. Punkaj Jain,

(Regn.No. (IBBI/IPA-001/IP-P00409/2017-18/10969)

7A-LGF, NRI Complex, Mandakini, GKI-IV, New Delhi-110019

Email: oswalpunkaj@gmail.com (Mobile No. 98102



(Lekhraj Singh)




Copy of the order be communicated to both the parties. The IRP prays for a copy of the Petition. Let the Operational Creditor supply him with the same.

To come up on 9<sup>th</sup> January, 2018 for filing the minutes of the COC and the IRP's Report.



Sd-

**(S. K. Mohapatra,  
Member (T))**



Sd-

**(Ina Malhotra)  
Member (J)**